

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.111

**C.P.(IB)/145(AHM)2023**  
**(BIFR No.145 of 2005)**

**Proceedings under Section 242 IBC r.w Rule 11 of NCLT Rules, 2016**

**IN THE MATTER OF:**

Fiberweb (India) Ltd  
(Formerly known as PVD Plast Mould Industries)

.....Applicant

V/s

.....Respondent

The Principal Commissioner of CGST & Central Excise, Daman  
and Ors

**Order delivered on 30/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Rajesh Bohra, Advocate  
For the Respondent : Mr. Siddharth Dave, Advocate for R-1

**ORDER**

Learned Counsel for both sides submitted that pleadings in this matter are completed. Let written synopsis be filed by both the sides along citation in their favour, not exceeding more than three pages, siting the facts, points of law, dates and events, within a period of ten days, from the date of this order.

Re-list on- 12.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**